

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 142/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for assets under the “Augmentation of Transformation Capacity at 400/220 kV Bikaner II PS by 400/220kV, 1X500 MVA ICT (3rd)” in the Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 114/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for assets under the “Transmission System for the Evacuation of Power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E” in the Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 663/TT/2025

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for assets under the “Transmission system for evacuation of Power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E” in the Northern Region.

Petitioner : POWERGRID Bikaner Transmission System Limited (PBTSL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 261/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for assets under the “Procurement of Transformer and Reactor as per the ERPC & WRPC Recommendations” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others.



Petition No. 262/TT/2026

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for Replacement of 420 kV, 63 MVar Bus Reactor with 420 kV, 125 MVar Bus Reactor at Jabalpur (POWERGRID) S/S under the “Replacement of 63 MVar Bus Reactor with 125 MVar Bus Reactor at 400kV level of Jabalpur S/S of POWERGRID” in the Western Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others.

Petition No. 217/TT/2026

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff for the period from COD to 31.3.2029 for assets under “Transmission System Strengthening for Srinagar-Leh Transmission System” in the Northern region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 165/TT/2026

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the asset under “Eastern Region Expansion Scheme - XXXV (ERES -XXXV)” in the Eastern Region”.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Bihar State Power Holding Company Limited (BSPHCL) and 5 Others.

Petition No. 80/TT/2026

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 1x1500 MVA, 765/400 kV, ICT -4 along with associated bays at Bikaner PG under “Transmission System for Evacuation of Power from Rajasthan REZ Ph - IV (Part -1) (Bikaner Complex) - Part -E” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.



Petition No. 47/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 2024-29 tariff period for assets under the “Eastern Region Expansion Scheme - XXVII (ERES-XXVII)” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Bihar State Power Holding Company Limited (BSPHCL) and 5 Others.

Petition No. 469/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 1x1500 MVA, 765/400 kV ICT (3rd) at the Pune (GIS) Sub-station along with associated bays under “Western Region Expansion Scheme-XXXI” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 365/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 2024-29 tariff period for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore S/s into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under “Scheme to control fault level at Indore Sub-station” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 443/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for asset under “Western Region Expansion Scheme-XXV.” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others.



Petition No. 361/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for 1 No. of the 400 kV Line bay at 765/400/220kV Indore (PG) S/s under "Implementation of 400kV Line bay at 765/400/220kV Indore (PG) S/s in MP for RE Interconnection" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 8 Others.

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Bhargavi Kannan, Advocate, BRPL and BYPL
Ms. Kavya Sarin, Advocate, BRPL and BYPL
Ms. Adya Jha, Advocate, BSPHCL
Ms. Satya Jha, Advocate, BSPHCL
Shri Zafrul Hasan, PBTSL and PGCIL
Shri Angaru Naresh Kumar, PBTSL and PGCIL
Shri Vijay G., PBTSL and PGCIL
Shri Raman Kumar, PBTSL and PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period.
3. After hearing the parties, the Commission directed as under:
 - (i) Issue notice to all the Respondent(s) in the above matters;
 - (ii) The Respondent(s) to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;
 - (iii) **In Petition No. 80/TT/2026**, CTUIL is directed to submit on an affidavit within two weeks the reasons for the delay in amendment of the scope, vide CTUIL Office Memorandum dated 15.11.2022.



4. The Petitioner is directed to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s), in the following matters:

Petition No. 142/TT/2026

- a) Loan documents and the basis for considering the interest rates in Form-9C.

Petition No. 114/TT/2026

- a) Loan documents supporting the transfer of the loan from PGCIL to POWERGRID Bikaner Transmission System Limited, along with the basis for the interest rates claimed in Form 9C;
- b) The entire IA document containing the Scope, Project Cost and Funding, Commissioning Schedule and Abstract Cost Estimate;
- c) RCE-II, since there is a cost overrun with respect to the RCE submitted.

Petition No. 663/TT/2025

- a) Loan documents and the basis for considering the interest rates in Form-9C.
- b) Revised Cost Estimate (RCE).

Petition No. 217/TT/2026

- a) Revised Cost Estimate for the transmission assets;
- b) Activity-wise justification for the time overrun as per the format mentioned below:

				Asset						
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents	
	Start	End	Days	Start	End	Days				

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- a) Notional IDC calculation in Excel format for Asset-2;
- b) Cash IDC statement in Excel format for Asset-2;
- c) Activity-wise justification for the time overrun as per the format mentioned below:

				Asset						
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents	
	Start	End	Days	Start	End	Days				



Petition No. 469/TT/2026

- a) IDC statement in Excel format.

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- a) Revised Cost Estimate (RCE).

Petition No. 443/TT/2026

- a) Form-9C in Excel format.
- b) Notional IDC Statements in Excel format.
- c) Form-7B.
- d) Form-9C for the tariff period in Excel format with proper linkages.
- e) Detailed calculation of the interest rates considered for each loan in Form-9C for the 2024 29 tariff period.

Petition No. 361/TT/2026

- a) Form-12 (Details of Time Overrun);
- b) Detailed documents substantiating the time overrun claimed for each reason for delay in the instant Petition;
- c) Status of the downstream asset;
- d) RCE for the Asset in the instant Petition;
- e) Computation of notional IDC in Excel Format;
- f) Cash IDC Statement in Excel Format;
- g) Form 9C in excel format;
- h) Liability Flow Statement in Excel format.

5. All these matters will be listed for further hearing on **13.10.2026**

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

